[Shri Narayanasamy]

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the recovery of these loans started, because the banks have to recover the loans to recycle the money for the purpose of giving the benefit to the farmers for the ensuing period, unfortunately the political leaders, especially the CPI(M) leaders in rural West Bengal and the CPI(M) leaders in the Government have launched a propaganda that these amounts need not be paid by the farmers. On account of that, the recovery which was 80% and 85% has come down 33% and 36% respectively. Ultimately what the West Bengal Government will do, when next time the banks will refuse to advance loans, is to blame the Central Government fact of the matter this But the Government  $i_S$  that the State cooperating with is not respect. this  $m official_S$ in bank Why I am saying this is because, at the State level Banking Committee meeting which was held and at which the State Government representatives were gresent, the officers had categorically said to the State Government that they should coperate in recovering their money so that it could be paid to farmers in the next season. But the State Government refused to do so. Apart from this, the saddest part of it is that the State administration is not cooperating in organizing meeting at block level panchayat level to recover the money from the farmers. This is very peculiar. The State Government is coming forward to help the farmers even during the next season. Therefore, Sir, I urge upon the Central Government to issue directions to the State Government to cooperate with the bank officers to recover the money so that it would be useful for farmers in future....(Interruptions) I condemn the attitude of the State Government in not cooperating with recovering the the bank officers in money. Thank you, Sir.

(Interruptions)

SHRI SUNIL BASU RAY (West Bengal): Sir, I join issue with him... (Interruptions).

Mentions

SHRIMATI KANAK MUKHERJEE (West Bengal): Does he understand the subject?

(Interruptions)

AN HONOURABLE MEMBER:  $i_S$  talking all nonsense.

SHRIMATI KANAK MUKHERJEE: He does not understand the subject.

[The Vice-Chairman (Shri V. Narayanasamy) in the Chair]

SHRI RAOOF VALIULLAH: (Gujarat): Sir, may I congratulate you for taking the Chair?

THE VICE-CHAIRMAN (Shri NARAYANASAMY): Thank you.

SHRI M. A. BABY: (Kerala): Sir, we have to say something about the Special Mention of Mr. Narayanasamy.

THE VICE-CHAIRMAN (SHRI NARAYANSAMY): The Chairman, Mr. Desai, ruled it out. Therefore, I can't allow you.

Need to sanction Gas-based Power-Stations in Gujarat

SHRI RAOOF VALIULLAH (Gujarat): Mr. Vice-Chairman, Sir, Government of Gujarat have represented to the Government of India to clear gas-based power projects in the State of Gujarat. The Chief Minister of Gujarat has, in a memorandum on the "Use of gas from Gandhar fields", stated that allocation of gas Gandhar fields for various sectors is critically required for agricultural, industrial and economic development of Gujarat.

Sir, Gujarat is specially endowed with large reserves of natural gas and these have been definitely identified [ 27 JULY 1989 ]

at Gandhar in Bharuch district, and equally large reserves have been positively indicated in the Tapti basin. In addition to this, gas reserves also been discovered at various other places in the State. It is an accepted principle that power generation should take place at the point where resources are available. Therefore, power stations should be allowed to up in the State of Gujarat, based on natural gas which is abundantly available in the State.

Sir, the memorandum submitted to the Government of India brings out the need for allocation of gas various projects which are techno-economically feasible and deserve to be Accoraccorded very high priority. ding to revised projections, the quantity of gas available in Gandhar likely to be five million cubic metres per day (MCMD) by 1992-93. In another 10 years the production would be in the range of 12-15 MCMD. The State Government has suggested that one gas based power project of 600 megawatts be implemented in the State sector by the Gujarat State Electricity Board while implementing the second in the Central sector by the NTPC, also of 600 megawatts. The State Government has also put forward a proposal for a 750 megawatt gas-based power project at Pipavav in Saurashtra.

Sir, since the Government of India has decided to transport large quantities of gas through the HBJ pipeline to meet the requirements for various fertilizer and other projects being set up in Rajasthan, Punjab, U.P., the proposals put forward by Gujarat Government were not favourably considered by the Union Governresulted ment. This, understandably, in considerable disappointment and frustration amongst the people of Gujarat. It was also feared that for want of adequate energy input, development of the State would seriously affected. Therefore, there is

an urgent and imperative need meeting the growing requirements of power in the State. The deficit power demand and supply increase to 1,000 megawatts at the end of the Seventh Plan and would increase to staggering 2.270 megawatts at the end of the Eighth Plan. I would, therefore, urge upon the Ministries of Energy, Petroleum and Natural Gas, Environment and Forests and Planning Commission to immediately clear all the pending projects of gas based power stations in Gujarat.

SHRI YASHWANT SINHA (Bihar): \*

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): That will not go on record.

SHRI ROOF VALIULLAH: For his knowledge I would like to tell that the Janata Dal in Gujarat is going to break the HBJ pipeline in Gujarat. (Interruptions)

SHRI ASHIS SEN (West Bengal): Sir, I would like to speak on what Mr. Narayanasamy has said. I you will not rule it out. You must give me permission for three minutes.

V. THE VICE-CHAIRMAN (Shri minutes Narayanasamy): No, three will not be given. You can take one minute.

SHRI ASHIS SEN: All right. Sir, I was amused by the statement made by Mr. Narayanasamy because either he had been in that meeting of the bankers and the State Government officials, only then he would have known the facts. If that not be so, then Mr. Narayanasamy has been banking upon the facts and materials which are far from truth.

SHRI RAOOF VALIULLAH: He was also banking upon me. (Interruptions)

<sup>\*</sup>Not recorded...

DR. R. K. PODDAR (West Bengal): He has only one minute. Don't take it away. Why are you disturbing?

SHRI RAOOF VALIULLAH: (Interruptions) You just see the record. (Interruptions)

SHRI ASHIS SEN: I say either Mr. Narayanasamy has been depending on the materials which are not factual or he must be making certain conjetcures. I say this because I am associated with the banking institution employees organisations. I know it certain that there were meetings between the State Government officials and the bank officers where the bank officers did not like to extend hand of cooperation. It is through the efforts of the Finance Minister there that he has succeeded in persuading the bankrs to come forward. It is not a question that there is no cooperation from the State Government for recovery of the loans, but Mr. Narayanasamy's statement, I am very much worried, looks as if he is trying drive a wedge between the bankers in the State of West Bengal and State Government officials, the Finance Minister there is trying to bring them together. If that be so, I would only call Mr. Narayanasamy's statement a sinister one. He retrace from what he has stated.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): I will convey your points to Mr. Narayanasamy.

Now, we will takeup the Delhi Motor Vehicles Taxation (Amendment) Bill, 1989.

## DELHI MOTOR VEHICLES TAXA-TION (AMENDMENT) BILL. 1989.

THE VICE-CHAIRMAN (Shri V. Narayanasamy). Shri Raiesh Pilot to move the motion for consideration of the Delhi Motor Vehicles

(Amendment) Bill, 1989 as passed by the Lok Sabha.

THE MINISTER OF STATE OF THE MINISRY OF SURFACE TRAN-SPORT (SHRI RAJISH PILOT): As a part of rationalisation of the motor vehicle taxes, the Transport Development Council, which is an apex advisory body on road and road transport in its is meeting held in 1986 and in its subsequent meetings recommended to the State Governments/UT administrations the adoption of a system of one-time lumpsum taxes in respect of personalised vehicles to mitigate the difficulties of tax-payers and also ensure cent-per-cent tax realisation.

A system of levying and collecting one time tax in respect of personalised vehicles like scooters and cars has already been operative in the States of Rajasthan, Uttar Pradesh, Punjab. Karnataka, Andhra Pradesh, Maharashtra, Madras, Gujarat, Goa the Union Territories of Chandigarh and Pondicherry. Sir as for the Union Territory of Delhi, the Delhi Motor Vehicles Taxation Act, 1962 is the principal instrument through which taxes are imposed on motor vehicles. Under the provisions of this Act, the Delhi Administration levy and collect taxes on quarterly, half-yearly and yearl basis. There has been a spectacular growth in the vehicle population in Delhi and the vehicles registered in Delhi have increased from 5.36 lakhs in March 1981 to 14.65 lakhs in March 1989. For collection of taxes the Delhi Adminstration has been making elaborate arrangements each year through banks, post offices and its own counters Nevertheess, the arrangements year after year have not been found fully adequate and thus tax pavers are put to inconvenience. Mr. Vice-Chairman, Sir, in order to remedy the situation. the Delhi Adminstration, with recommendation of the Metropolitan Council has accordingly proposed to amend the Delhi Motor Vehicles Tax-